## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DEIHL.

(35)

C.P. 127/95 in O.A. 191/90

This is the 31st day of October, 1996.

HON'BLE SHRI K.MUTHUKUMAR, MEMBER(A) HON'BLE DR.A.VEDAVALLI, MEMBER(J).

Shri Bundu
S/o Mohd. Ismail
New care of new style tailor
Railway Board
Muradnagar Distt.
Ghaziabad (UP)
(BY Advocate Shri Yogesh Sharma
proxy counsel for Sh.V.P.Sharma)

## Versus

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Shri S.R. Shridharan,
The General Manager,
Ordance Factory,
Ministry of Defence
Muradnagar Distt.
Ghaziabad.(UP).
(By Advocate Sh.R.K.Shikla proxy counsel
for Sh.V.S.R.Krishna)

ORDER(Oral)

## By Hon'ble Shri K. Muthukumar, Member(A).

We have heard both the parties.

This C.P. has arisen for non compliance of of the order passed in O.A.191/90. The respondents have now filed compliance report. From the perusal of the compliance report we are satisfied that the order passed in the O.A. has been substantially complied with on 28.9.96. The C.D.A. (pension) Allahabad has now issued the P.P.O. bearing No.C/Fys/1034/10/96 dated 8.10.96 for making payment of pensionary benefits to the applicant through



State Bank of India, Ghaziabad/ Muradnagar.

In view of this, C.P. is dismissed.

Notice issued on the respondents are discharged.

(DR.A.VEDAVALLI)

(K.MUTHUKUMAR)
- M(A)

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